268 Written Answers to	[RAJYA SABHA]	Unstarred Questions	
States		2015	2016
Dadra and Nagar Haveli	421	457	497
Maharashtra	122256	127390	132726
Telangana	38494	40177	41939
Andhra Pradesh	53570	55776	58072
Karnataka	67237	70302	7351 1
Goa	1587	1655	1726
Lakshadweep	77	82	89
Kerala	37550	39672	42004
Tamil Nadu	76091	78512	80999
Puducherry	1428	1510	1596
Andaman and Nicobar Islands	402	415	429
Total	1328229	1388397	1451417

Overbilling and negligence by hospitals

†1701. SHRI MEGHRAJ JAIN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state whether in view of the overbilling and incidents of negligence in some major hospitals recently in the country, Government proposes to bring any legislation to curb arbitrariness of these hospitals, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI ANUPRIYA PATEL): In terms of the Clinical Establishments (Central Government) Rules, 2012 notified under Health is a State subject. It is the responsibility of the respective State Government to take cognizance of and prevent and control such incidents. Such complaints, as and when these are received, are forwarded to the concerned States.

The Government of India has, however, enacted Clinical Establishments (Registration and Regulation) Act, 2010 for registration and regulation of all clinical establishments in the country (both Government and Private) with a view to prescribing the minimum standards of facilities and services provided by them.

Currently, the Act is applicable in 10 States namely Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, Uttar Pradesh, Bihar, Jharkhand, Rajasthan Uttarakhand

[†]Original notice of the question was received in Hindi.

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and Assam and all Union Territories except Delhi. Other States may adopt the Act under clause (1) of Article 252 of the Constitution.

In terms of the Clinical Establishments (Central Government) Rules, 2012 notified under this Act, the clinical establishments are required to follow Standard Treatment Guidelines as may be issued by Central/State Governments, display their rates at a conspicuous place and charge the rates for each type of procedures and services within the range of rates determined from time to time in consultation with the State Governments. The National Council for Clinical Establishments has approved a standard list of medical procedures and a standard template for costing of medical procedures which has been shared with the States/UTs where the Act is applicable for taking appropriate action by them. The implementation and enforcement of the said Act falls within the remit of the States/Union territories.

Unlawful nexus between doctors and diagnostic centres

1702. SHRI SANJAY RAUT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government's attention has been drawn towards raid by the Income Tax Department on a few Bengaluru-based doctors and diagnostic centres which Seems to have blown the lid off a doctors diagnostic centre commission nexus as the raid on five medical diagnostic centre chains in Bengaluru shows that doctors are paid for referring medical tests;
 - (b) if so, the details thereof and Government's reaction thereto; and
- (c) the details of steps taken or proposed to be taken against such unlawful nexus between doctors and diagnostic centres in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY): (a) and (b) Recently, during November-December, 2017, the Directorate of Income Tax (Investigation), Bengaluru conducted search & seizure actions *inter-alia* on some doctors and medical diagnostic centres based in Bengaluru. The preliminary investigations have revealed that some doctors were paid commission by some diagnostic centres for referring medical tests from these diagnostic centres. However, disclosure of information in respect of specific asses *See*s is prohibited except as provided under section 138 of Income-tax Act, 1961.

(c) In order to regulate the conduct of doctors, the Medical Council of India (MCI), with the prior approval of the Central Government, has notified Indian Medical